

1989. In Pitampura area in December, 1989, where a girl child died, no police complaint was lodged and the family members had no complaint against the DDA staff. In the other case, where a 12 year old boy died, the case is pending in the Court and hence no responsibility can be fixed at present. No deaths due to open manholes have been reported in the MCD and NDMC areas.

(f) No uncovered manhole is reported to be existing in Delhi.

Lease Agreements of Hotel Le Meridian and Holiday Inn

825. Shri Ramashray Prasad Singh: Will the Minister of Urban Development be pleased to state :

(a) the details of the term of lease agreements of Hotel Le Meridian and Hotel Holiday Inn of New Delhi area ;

(b) Whether any relaxation was given by the N.D.M.C. or Central Government in the lease term ;

(c) if so, the details thereof ; and

(d) the total amount of loss incurred so far in lease money, House Tax and other charges till date in the case of both the Hotels, separately ?

The Minister of State in the Ministry of Urban Development (Shri M. Arunachalam): (a) The Government leased land to the NDMC at the crossing of Raisina and Janpath and at Barakhamba Road for setting up of 5 Star Hotels. The NDMC has in the turn licenced these plots to M/s C. J. International Hotels Ltd. and M/s Bharat Hotels Ltd. respectively. Salient features of the licence agreements between NDMC and the above two parties are enclosed in the Statement.

(b) and (c) The Government has not given any relaxation in the lease terms to the NDMC. In regard to the relaxations, if any, given by the NDMC in their licencing terms to the two parties information is being collected and will be laid on the Table of the Sabha.

(d) NDMC is in arrears in regard to payment of lease money. The arrears are recoverable along with interest from the NDMC. Measures are being initiated to expedite recovery of the arrears from NDMC. In regard to the loss incurred, if any, by way of house tax and other charges recoverable by NDMC from these two hotels information is being collected and would be laid on the Table of the Sabha.

STATEMENT

Salient features of the licence agreements entered into by NDMC with Hotel Holiday Inn.

1. The licence has been granted for a period of 99 years at an annual licence fee of Rs. 1.45 crores.

The licence has been allowed moratorium in the payment on annual licence fees from time to time. The accumulated licence fee is payable in instalments. In the event of default in the payment of licence fee the licensee shall be liable to pay licence fee along with interest at 15% per annum.

2. The licensor has absolute discretion to revoke/cancel the licence in the event of licensees failing to make payment of licence fee or any other payment due against them.

3. The land would continue to be on lease with the licensor in whom the building when constructed will also vest.

4. The FAR of the land shall not be more than 250.

5. The licensees shall complete the construction and commission of at least 100—150 rooms with complete facilities as prescribed for the 5 Star Hotel category before the commencement of Asian Games, 1982.

6. The licensees shall obtain the prior approval of the Director General of Tourism to the tariff to be charged at the said 5 Star Hotel.

7. The licensor shall have the pre-emptive right to purchase the property built on the site after deducting the market value of the land.
8. The allotment will be made on the licence basis and the licenced premises including the building to be constructed will be a public premises within the meaning of the Public Premises Act.
9. The licensee shall run the 5 Star Hotel themselves. However, the licensees may allowed sub-licensees for running Car parking, Cycle-Scooter stand and shopping arcade, bank, offices (within the shopping arcade) etc.
10. The licensee after completion of the building shall not make any additions/alterations without prior permission of the licensor.
11. In the event of breach of any of the terms and conditions of the licence, the licensor shall terminate and revoke the licence.
12. The licence fee in terms of the fixed minimum annual guaranteed amount only will be enhanced after every 33 years provided that the increase in the licence fee shall not exceed 100% of that immediately before the enhancement is due.
13. All the arrears of the licence fee and other payments due shall be recoverable in the same manner as arrears of land revenue.
14. In the event of any question, disputes or differences in regard to the terms and conditions and their interpretation, the same shall be referred to the Sole Arbitration of the Lt. Governor of Delhi and the award of the Arbitrator shall be binding on the licensee and the licensor.

Central Institute of Indian Languages, Mysore

826. **Shri Bhagey Gobardhan :**
Will the Minister of **Human Resource Development** be pleased to state :

(a) the present status of the Central Institute of Indian Languages (CIIL), Mysore in connection with promotion and development of modern Indian languages ;

(b) whether any contribution has been made by the Institute towards preservation, promotion and development of tribal languages ;

(c) if so, the details thereof ; and

(d) the details of the experts either serving or associated with the Institute in connection with work on tribal languages ?

The Minister of Human Resource Development (Shri Arjun Singh) : (a) The Central Institute of Indian Languages (CIIL), Mysore is a subordinate office of the Department of Education and was established in July, 1969 to help evolve and implement the language policy of the Government of India, and co-ordinate

the development of Indian languages. The CIIL is charged with the responsibility of conducting research in the areas of language analysis, language pedagogy, language technology and language use with a bias towards problem solving and national integration.

(b) and (c) The Institute has established different units of research and training including tribal and border languages. The Institute has done work on 75 languages including tribal languages. A Statement is attached.

(d) The work on the tribal languages is done by the academic staff of the Institute. Whenever necessary, the Institute collaborates with State Department of Education, Tribal Research Centres and Literature Society in the North-East.

STATEMENT

List of Tribal Languages on which central Institute of Indian Languages, Mysore has done work

I. ANDAMAN AND NICOBAR ISLANDS

1. Carnicobarese